

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 327
CP-37/241(1)/2024

IN THE MATTER OF:

Alok Kumar Gupta Petitioner/Applicant
Vs.
Sanrachna Infratech Private Limited Respondent

Order under Section 241-242

Order delivered on 15.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)
SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Nivesh Sharma, Ms. Ritu Singh, Ms. Ketaki
Sharma, Mr. Bhanu Katyal, Advs.
For the Respondent :

ORDER

Heard the submissions made by the Ld. Counsel appearing for the Petitioner.

Issue notice to Respondent.

The Applicant is directed to serve notice by all modes and file proof and affidavit of service within one week.

Respondents are directed to file reply affidavit, if any, within two week after receipt of the notice.

List the matter **on 10.06.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)